

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:5007
ANSWERED ON:23.04.2015
FAULTY METERS IN DELHI
Khaire Shri Chandrakant Bhaurao

Will the Minister of POWER be pleased to state:

- (a) whether Central Power Research Institute, Bangalore has stated in its report that the meters being used in Delhi have major faults if so, the details thereof;
- (b) the estimates of the financial losses suffered by the consumer as a result of the same;
- (c) whether the Union Government proposes to issue any direction to the State Governments to provide compensation to the people to meet this loss; and
- (d) if so, the details thereof, if not, the reasons therefor and the reaction of the Union Government thereto?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) : The Central Power Research Institute (CPRI) had carried out accuracy testing of Energy Meters only at the consumer end for Distribution Companies under the aegis of Public Grievances (PG) Cell, Department of Power, Government of National Capital Territory of Delhi between May, 2007 and October, 2010. Out of 2,061 meters tested, 101 meters were found to record more than 2.5%, against the required accuracy of less than or equal to 2.5%, as specified in Standards IS:15707. The balance 1,960 energy meters were within the specified accuracy, as per the above standard. Based on the above statistics, it was observed that 4.9% of the meters tested were found defective. However, no recent study in the accuracy of Energy Meters in the country or in the NCT of Delhi has been conducted by CPRI.

(b) to (d) : In terms of Electricity Act, 2003, the matter of the financial loss incurred by the consumers due to faulty meters, lies within the purview of the concerned State Electricity Regulatory Commission. Accordingly, the decision on financial loss incurred by consumers due to some defective meters was required to be decided statutorily by the Delhi Electricity Regulatory Commission. No specific instructions were issued by the Central Government.

As per Regulation 38 of the Delhi Electricity Supply Code and Performa Standards Regulations, 2007, issued by Delhi Electricity Regulatory Commission, a procedure has been laid down for adjustment/refund to the consumer or recovery from the consumer, where meter is found to be fast or slow beyond the specified limits of accuracy on testing. The then Government of NCT of Delhi had informed that utilities had credited a total amount of Rs.7,87,208.50 to consumers. Further, it was also informed that there was no loss to consumers as ultimately the amount will be credited to consumers as per the Regulations.